

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 146 of 2012

Dated : 14th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh Mini Steel Plant Association ... Appellant(s)

Versus

**Chhattisgarh State Electricity
Regulatory Commission & Ors.Respondent(s)**

**Counsel for the Appellant (s) : Proxy counsel for
Mr. Chinmoy Pradip Sharma**

**Counsel for the Respondent (s) : Ms. Swapna Seshadri for R-1
Mr. K. Gopal Choudhary for R-2**

ORDER

The Proxy counsel appearing for the learned counsel for the Appellant seeks for permission to withdraw the Appeal. But we would like the learned counsel on record, who has filed the Vakalatnama, to file a Memo seeking permission to withdraw the Appeal.

Post the matter on **21.07.2014**. In the meantime, the Memo has to be filed by the learned counsel for the Appellant.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt